

**C.S.DIAS, J.**

**WP(C) No.10986 of 2020**

**Dated this the 4<sup>th</sup> day of June, 2020.**

**REFERENCE ORDER**

This Court by reference order dated 3.6.2020 in WP(C) No.10867/2020 adjourned the case, as provided under Sec.3 of the Kerala High Courts Act, 1958, to be heard by a Bench of two Judges.

2. The grievance projected in this writ petition is almost akin to the referred case.

3. The learned Government Pleader, on instructions, submits that the guidelines formulated by the Government of Kerala, for conducting online classes for school students, have been categorically laid down in Ext P2. The Government has commenced virtual classes only on trial basis. The Government assures that all the necessary facilities would be provided to students before commencing regular online classes, which the

Government hopes to commence by 14.6.2020. They have envisaged the online mode only to ensure that students do not miss out on classes, as regular classes cannot be commenced due to pandemic. Also, the online classes are in a downloadable format, which can be complied together and shown to students who have missed out on classes. In view of above submission, I do not find any exigency warranting an interim order at this stage.

4. In the result, I direct the petitioner to forthwith file the physical copy of this writ petition. On such filing, the registry shall place this writ petition before the Hon'ble the Chief Justice for orders.

Handover/upload this interim order on the website of this Court.

Sd/-

**C.S.DIAS  
JUDGE**

sk/s/4.6.2020

